

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,  
NEW DELHI**  
ORIGINAL APPLICATION NO. 908 OF 2022  
(Under Section 18(1) R/W Ss.14 and 15 of the National Green Tribunal  
Act 2010)

**IN THE MATTER OF:**

Sach Sewa Samiti Trust

.....APPLICANT


**VERSUS**Ministry of Environment and Forest  
& Ors.

.....RESPONDENTS

**INDEX**

<b>S.NO.</b>	<b>PARTICULARS</b>	<b>PAGE NO.</b>
1.	Supplementary Affidavit on behalf of the applicant Trust for clarifying how the respondent no.4 in connivance with respondent no. 8 & 9 has manipulated site plan annexed as Annexure R4/1 filed by the respondent no.4 and also filed by the Respondent no. 8 & 9.	<b>1 - 7</b>
2.	<b><u>ANNEXURE AX-1:</u></b> Copy of the proceedings of the Allotment of plot No. A-1	<b>8 - 51</b>

NEW DELHI  
DATED: 18.09.2024

APPLICANT  
FILED BY  
  
**(DEEPAK KOHLI & ABHISHEK YADAV)**  
Advocates  
K-145A, Near Tehsil Building  
Tis Hazari Courts, Delhi  
16 Central Lane, LGF, Bengali Market,  
New Delhi-110001

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,  
NEW DELHI**

ORIGINAL APPLICATION NO. 908 OF 2022  
(Under Section 18(1) R/W Ss.14 and 15 of the National Green Tribunal  
Act 2010)

**IN THE MATTER OF:**

Sach Sewa Samiti Trust

.....APPLICANT

**VERSUS**

Ministry of Environment and Forest  
& Ors.

.....RESPONDENTS

**AFFIDAVIT**

I Shri Yatender Kumar Bhati, aged about 70 years President, Sach Sewa Samiti Vyas (Trust), having its registered office at D-243, Sector-105, Noida, Gautam Budh Nagar, Noida, UP, at present at New Delhi, do hereby solemnly declare and affirm as under:

1. That I am the president of the above noted Trust and as such competent to file and swear the present affidavit on behalf of the Trust. Further the deponent is duly authorised to represent the Trust.
2. That vide reply dated 04.08.2024, the respondent no.4 has filed Annexure R-4/1, with the details as "copy of map depicting the corridor under the high tension electricity lines has also the alignment and location of plot no. A-1". In para 6 (iii) it has been mentioned "a layout map of the area inter alia depicting the corridor under the high tension electricity transmission line, its alignment and location of plot no. A-1 is annexed hereto and marked as Annexure R-4/1 to this reply...". By filing Annexure R-4/1, the respondent no.4 has put emphasis that there is a layout map of the



area which depicts the corridor under the high tension line and that is the area which has been demarcated as green belt area in the master plan.

3. That on 12.09.2024, the respondent no.8 & 9 has filed a copy of the site plan issued by the respondent no.4. The said layout plan is the same layout plan filed by the respondent no.4 as Annexure R-4/1.
4. That the matter in dispute before this Hon'ble Tribunal is whether the plot A-1 allotted to respondent no. 8 & 9 has been carved out in the area marked as Green in the proposed layout plan prepared in 2000 for institutional area of Phase-II or not. That the layout plan of April, 2000 as filed by the applicant clearly demonstrate that plot A-1 has been carved out in Green Area as described in Master Plan. Vide order dated 22.08.2024, this Hon'ble Tribunal has asked a specific question from the Respondent No.4 "...Whether any final layout plan was prepared after the aforesaid proposed layout plan of April, 2000 or greater Noida Authority is executing and following the proposed layout plan of April, 2000 till date..." This Hon'ble Tribunal has given a ten days' time to the respondent no.4 to explain at where plot no. A-1 has been carved out by placing relevant approved layout plan before Tribunal.
5. That in its reply, the respondent no.4 has filed a supplementary reply, wherein, has failed to mention even a single word in response to specific question being asked by this Hon'ble Tribunal vide order dated 22.08.2024. On the contrary, they have filed an approved



layout plan dated August, 1996 which is prior to the proposed layout plan of April, 2000. The reply filed by the respondent no.4 clearly establishes that till date, the respondent no.4 is using the proposed layout plan for all purposes. It is pertinent to mention herein that the layout plan dated August, 1996 does not have any bearings of plot A-1.

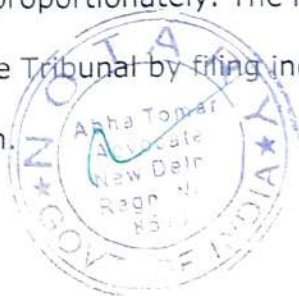
6. That on 11.09.2024, on being asked by this Hon'ble Court, the respondent no.4 sought 2 days' time to place relevant information with regard to the changes in the approved layout plan.
7. That despite directions the respondent no.4 failed to file any information/notification qua change in the approved layout plan.
8. That Annexure R-4/1, is nothing but layout plan prepared for the allotment of plot no. A-1 and the same is highlighting plot A-1. It has nothing to do with the depiction of corridor under the high tension electricity transmission line as alleged by the respondent no.4. Annexure R-4/1 is the part of the allotment process of the plot A-1 allotted to respondent no. 8 & 9. The allotment proceedings including remarks as obtained by the investigation officer in the FIR no. 98 of 2021 dated 20.02.2021 Police Station Echotech-III are annexed herewith as **ANNEXURE-AX-1**. Till date, there is not a single notification in respect to change in master layout plan for carving out plot A-1 and the same is illegal being carved out from the notified green area.



9. That the respondent no.4 to save its corrupt officials has tried to mislead this Hon'ble Tribunal vide alleging in its supplementary reply that one plot admeasuring 1,232 Sq. Mtr (Approx.) has been carved out while making plot no. 22 as rectangular and the plot A-1 has been carved out on the remaining plot that was earlier portion of plot no. 22. This very contention is false, baseless and contrary to the material available on the record before this Hon'ble Tribunal. The site plan dated August, 1996 filed by respondent no.4 is having specific dimensions of plot no. 20, 21 and 22. In the proposed layout plan filed by the applicant the dimensions of the plot no. 20 and 21 are also mentioned. If for the sake of arguments believes that the plot number 22 has been reduced by 1232 sq. mtr.(Approx.) for making it rectangular, the same has been partly added to the area of plot no. 21 and the same has been depicting in a proposed layout plan April, 2000. Thus there was no area left for the allotment of plot no. A-1 and the same has been carved out from notified green area of 10570 sq. mtr.
10. That the contention of the respondent no.4 that the triangular plot has been carved out from plot no. 22 is also nullifies by the documents/site plans filed by the respondent no.4 as well as by the applicant. Respondent no.4 has filed the earliest map of plot no. 22 i.e., Annexure R-4/4 dated 04.09.1997 showing the dimension of boundary towards green is 52.60 sq. mtr after making the same rectangular. The next site plan which has been filed by the applicant



is part of the registered license Agreement dated 27.05.2003. The said plan also showing the boundary wall between the green area and plot no. 22 is 52.60 Sq. Mtr. and frontage of 79 Sq. Mtr. in between plot no. 22 and plot no. 12 towards 80 mtr. Surajpur and Kasna Road. The next site plan was filed by the applicant was the scaled map submitted by the respondent no.4 to the investigating officer in case Diary No. CD73 of FIR no. 98 of 2021 registered at PS Echotech-III, duly signed by Sh. Harender, Sh. Surinder Kumar and Sh. Naginder Singh officials of respondent no.4 including the encroached area is 52.55 sq. mtr. alongwith the boundary wall of plot no. 22. Even in the Annexure R-4/1, showing the dimensions of plot A-1 towards the boundary of the plot no. 22 is 52.70 sq. mtr. All the above said site plans are having one thing in common that since, 04.09.1997, to till date the boundary wall of the plot no. 22 is around 52.60 Sq. Mtr. but as per the contention of respondent no.4 raised in the supplementary reply dated 07.09.2024, the plot no. 22 has been reduced to 10000 sq. mtr. There is not a single document on record which shows that the plot of 22 has been reduced from the green side and not from the side of plot no. 21. On the contrary, the proposed site plan dated April 2004 filed by the applicant clearly shows that the area of plot no.21 has been increased proportionately. The respondent no.4 is trying to mislead this Hon'ble Tribunal by filing incomplete, irrelevant and misleading information.



11. That admittedly, the building constructed upon the plot no. A-1, which is being used for commercial purposes has been constructed without approving the site plan from the authority, no water connection has been taken and there is no sewage plan sanctioned.
12. That it is pertinent to mention that it is admitted case of the respondent no.4 that they have demolished the area of 253 sq. mtr., constructed on the Plot A-1 saying the same was the encroachment of the green belt. Even if the story put forth by the respondent no.4 believes to be true that a triangular plot was carved out from plot no. 22 which is plot no. A-1, then after demolition of 253 sq. mtr. alleged encroachment there is no triangular plot remains at the site as alleged by the respondent no.4 and once the alleged 253 sq. mtr. is admitted in the green belt then how the remaining portion is not the part of the green belt. After demolition of 253 Sq. Mtr. the existing plot no. A-1 does not remain triangular as alleged and purported to be triangular by the respondent no.4 which clearly proves in volume that the respondent no.4 is filing false affidavits and reports before this Hon'ble Tribunal with the sole motive to give benefits to the respondent no. 7 & 8 and to safeguard the guilty officials who carved out the plot in question in the green belt without any power and authority and without any board approval and any information regarding the board meeting for approval after 31.10.2014 or presenting the alleged permitted plot in the board meeting for approval.



13. That the applicant therefore, respectfully submitted that the plot no. A-1 has been carved out from the green area.

*G. Ahmad*

*G. Ahmad*  
DEPONENT

**VERIFICATION:** 18 SEP 2024

Verified at New Delhi on this 18 day of September, 2024, that the contents of my affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed therefrom.

*G. Ahmad*  
DEPONENT



Certified that the foregoing statement was duly read over to the deponent and he has admitted the same as correct.

*[Signature]*  
Notary DELHI

18 SEP 2024

## गेटर नोएडा औद्योगिक विकास प्राधिकरण

एच - 169 , सेक्टर - गामा, चितवन एस्टेट, गेटर नोएडा सिटी, जिला - गौतम बुद्ध नगर  
दूरभाष नं० : 95120-2326150/151 फैक्स नं० 95120-2326143/145

तिथि : 20-MAY-09

पत्रांक : - सम्पत्ति/ किसान-आवादी/ 2009 / 92 &

सेवा में श्री /कु०/श्रीमती SWETANA (WIFE),MADHU SINGH DAUGHTER

पुत्र/ पुत्री/पत्नी  
निवासी ग्राम G.S.COMBOJ,MANOJ,

VILL-MAKODA  
G.B NAGAR

जिला --  
महोदय / महोदया,

प्राधिकरण द्वारा लिये गये निर्णय के अनुसार आपको ग्राम TUSIYANA की प्रस्तावित आवादी में 1630 वर्गमीटर का भूखण्ड आवादी हेतु आवंटित करने का निर्णय लिया गया है।

अतः आपसे अनुरोध है कि रु 933740.59 पत्र प्राप्ति के 15 दिनों के अन्दर गेटर नोएडा औद्योगिक विकास प्राधिकरण के नाम से बैंक आफ इंडिया, सेक्टर गामा-II मार्केट, गेटर नोएडा में जमा कराया जाना सुनिश्चित करें। आप कृपया यह भी नोट करें कि प्रस्तावित आवादी के वास्तविक क्षेत्रफल में (स्थल अनुसार) घटत - बढ़त भी हो सकती है, जो आपको मान्य होगी। भूखण्ड संख्या के सम्बन्ध में आपको वाद में सूचित किया जायेगा।

कृपया उपरोक्तानुसार कार्यवाही निर्धारित अवधि के अन्दर पूर्ण करते हुये जमा धनराशि के चालान की एक प्रति इस कार्यालय में भी उपलब्ध करा दें।

नोट :-

- 1 पट्टा पंजीकरण की धनराशि पट्टा निष्पादन के समय ही भुगतान करनी होगी।
- 2 यदि स्वामित्व/ परम्परागत कृषक/ निवास के सम्बन्ध में सूचना गलत पायी जाती है तो प्रस्तावित आवादी हेतु भूखण्ड आवंटन स्वतः निरस्त समझा जायेगा।
- 3 यदि आवंटि द्वारा प्राधिकरण की अधिग्रहीत जमीन पर अतिक्रमण पाया जाता है तो आरक्षण पत्र स्वतः निरस्त समझा जायेगा।

भवदीय,

वरिष्ठ प्रबन्धक (सम्पत्ति)

## गेटर नौएडा औद्योगिक विकास प्राधिकरण

एच - 169 , सैक्टर - गामा, चितवन एस्टेट, गेटर नौएडा सिटी, जिला - गौतम बुद्ध नगर

दूरभाष नं० : 95120-2326150/151 फेक्स नं० 95120-2326143/145

वरिष्ठ प्रबन्धक (सम्पत्ति)  
गेटर नौएडा प्राधिकरण

पत्रांक : सम्पत्ति / किमान आबादी/ 2009 / 1603  
तिथि : 30-10-2009

09 NOV 2009

SAWETNA, MADHU SINGH (DAUGHTER)

S/W/D/O MANOJ, G.S. COMBOJ

पता : VILL - MAKODA  
G. B NAGAR

महोदय महोदय

प्राधिकरण द्वारा लिये गये निर्णय के अनुसार आपको ग्राम TUSIYANA  
भूखण्ड संख्या 12 पाकेट क्षेत्रफल 1630 वर्गमीटर आबादी विस्तार हेतु आवंटित करने का निर्णय लिया गया है।

की प्रस्तावित आबादी को ग्राम TUSIYANA की प्रस्तावित आबादी में

अतः आपसे अनुरोध है कि रु 2081510.00 देय तिथि तक गेटर नौएडा औद्योगिक विकास प्राधिकरण के नाम से बैंक ऑफ बड़ौदा (शांतिग काम्प्लेक्स  
सैक्टर गामा, गेटर नौएडा में जमा कराना सुनिश्चित करें। इस आवंटन में निम्नलिखित शर्तों की बाध्यता अनिवार्य होगी:

आवंटन संख्या : TUS01243

भुगतान पद्धति

भुगतान कोड	देय तिथि	देय धनराशि
Development Amount	14-11-2009	2081510
Water Charges		1200.00
Sewer Charges		2800.00

1. इस भूखण्ड पर भवन निर्माण 6 वर्ष के अन्तर्गत पूर्ण करना होगा।
2. निर्धारित समय अर्थात् में निर्माण कार्य पूर्ण न होने की स्थिति में प्राधिकरण द्वारा निर्धारित शुल्क देय होगा।
3. इस भूखण्ड पर भवन नियमावली (ग्रामीण) की शर्तों के अनुसार निर्माण करना आवश्यक होगा।
4. इस भूखण्ड के हस्तान्तरण पर तीन वर्ष तक प्रतिबन्ध होगा। प्रतिबन्ध के विपरित यदि भूखण्ड को आवंटित / कृषक द्वारा हस्तान्तरित किया जाता है तो ऐसी स्थिति में अर्ध कृषक श्रेणी को प्राप्त 12% के कोटे के अन्तर्गत प्राधिकरण की आवासीय योजनाओं में प्राप्त आरक्षण सुविधा से बौध्दत कर दिया जायेगा।
5. पट्टों पंजीकरण की धनराशि पट्टा निष्पादन के समय ही भुगतान करनी होगी।
6. आवंटित द्वारा भूखण्ड के क्षेत्रफल में यदि वार्षिक गतिविधि के उपयोग हेतु अनुभूति मांगी जाती है तो ऐसी दशा में प्राधिकरण द्वारा निर्धारित शुल्क अतिरिक्त देय होगा।
7. आवंटित भूखण्ड के ले आउट प्लान में भूखण्ड के क्षेत्रफल में घटत / बढ़त भी हो सकती है जो आवंटित द्वारा मान्य होगी।

उपरोक्त के अतिरिक्त यदि स्वामित्व / परम्परागत कृषक / निवास के सम्बन्ध में सूचना गलत पाई जाती है तो आबादी हेतु भूखण्ड का आवंटन स्वतः ही निरस्त समझा जायेगा।

कृपया उपरोक्तानुसार कार्यवाही निर्धारित अर्थात् के अन्दर पूर्ण कराने हुए जमा धनराशि के चालान की एक प्रति इस कार्यालय में भी उपलब्ध कराना सुनिश्चित करें।

प्रतिक्रिया :  
मुख्य कार्यपालक अधिकारी महोदय को सूचनाय प्रेषित

87c

वरिष्ठ प्रबन्धक (सम्पत्ति)  
all

D. Deep Kumar

**प्रेटर नोएडा औद्योगिक विकास प्राधिकरण**  
 एको 169, सेक्टर गामा, प्रेटर नोएडा

पत्रांक: सम्पत्ति/किसान-आबादी/2010/1459

दिनांक 24/03/2010

शुद्धि-पत्र

सेवा में

श्री स्वतना पत्नी मनोज सिंह  
 मधुसिंह पुत्री जी०एन० कम्बोज  
 निवासी ग्राम- मकोडा  
 जिला गौतमबुद्ध नगर

महोदय,

इस कार्यालय के पत्र संख्या सम्पत्ति/किसान आबादी/2009/1603 दिनांक 09.11.2009 के द्वारा सन्दर्भ ग्रहण करने का कष्ट करे राज्य ग्राम तुस्याना की प्रस्तावित आबादी में भूखण्ड संख्या 12, क्षेत्रफल 1630 वर्ग मी० आबादी विस्तार हेतु आवंटित किया गया था। जिसकी आवंटित घनराशि 20,85,510 सुचित की गयी थी जिसके स्थान पर रु० 9,33,740.59 पढ़ जाये।

शेष नियम एवं शर्तें पूर्ववत् रहेंगी।

भवदीय,  
 (बी०प्रसाद)  
 सहस्रीलदार

Daljeet Kumar  
 26/3/10

49457  
12-12-12

सेवा में,  
श्रीमान मुख्य कार्यपालक अधिकारी महोदय,  
ग्रेटर नोएडा विकास प्राधिकरण।

महोदय,  
निवेदन है कि प्रार्थियागण की ग्राम तुसियाना के 5% आबादी का प्लॉट नं० 12 अतिक्रमण में आ रहा है, जिसका मा० उच्च न्यायालय में रिट याचिका होने की वजह से भविष्य में प्लॉट का पोजिशन मिलने की उम्मेद नहीं है। जिसका स्थानान्तरण ग्राम तुगलपुर स्थित प्राधिकरण की खाली जमीन / प्लॉट पर लगाने का कष्ट करें।  
अतः श्रीमान जी प्रार्थिया के प्लॉट नं० 12 को ग्राम तुगलपुर में खाली प्लॉट में लगवाने का कष्ट करें। आपकी अति कृपा होगी।

1153  
14-12-12  
26-11-2012  
दिनांक 20-09-2012

तहसील  
विशेष कार्यपालक  
3-12-2012

भवदीया  
स्वतना पत्नी मनोज व  
मधु सिंह परगना  
नि० ग्राम मकोडा,  
परगना व तहसील-दादरी  
जिला गीतमबुद्धनगर।

OSD(Y)  
13/12/12  
PS

रज. (ल)  
स्व. स्वामी जोरपुरात  
आबादी 2  
17/12/12

SE(P)  
3/11/12

प्रकरण का सम्बन्ध 5/ व 6/ आबादी / विधेयन  
विनियम है।  
तहसील  
OSD (Y.P.)

17/12/12  
10/12/12  
17/11/12

SM(P)  
Manager (of Alahad)  
28/12/12

Manager (P)  
Dinman (Aahad)  
8/1/13



टिप्पणी

49453/OPH

OPH - 49453 &amp; 49457 पेज संख्या

रूपका प्रार्थी के पत्र दिनांक 12/11/2012 के संदर्भ में  
 नूखण्ड - संख्या - 10, 12 ग्राम तुखाना पर मान उच्च न्यायालय  
 रिच याचिका होने की वजह से कठना प्रमाण पुत्र  
 नहीं मिल पाया जिसके अवज में 4 प्रार्थी अपने  
 भूखण्डों को तुगलपुर इलाका में निर्गोणित 67 आबादी  
 में शिष्ट कराने का आवेदन किया है। उक्त के  
 क्रम में अवगत कराना चाहिए कि उक्त भूखण्ड को  
 शिष्ट किया जा सकता है या नहीं पत्रावली आबादी  
 विभाग में भेजना चाहिए।

SE(P)S

SM(P)

SM(67-)

Akshay  
 22/11/2013

Sw  
 23/11/13

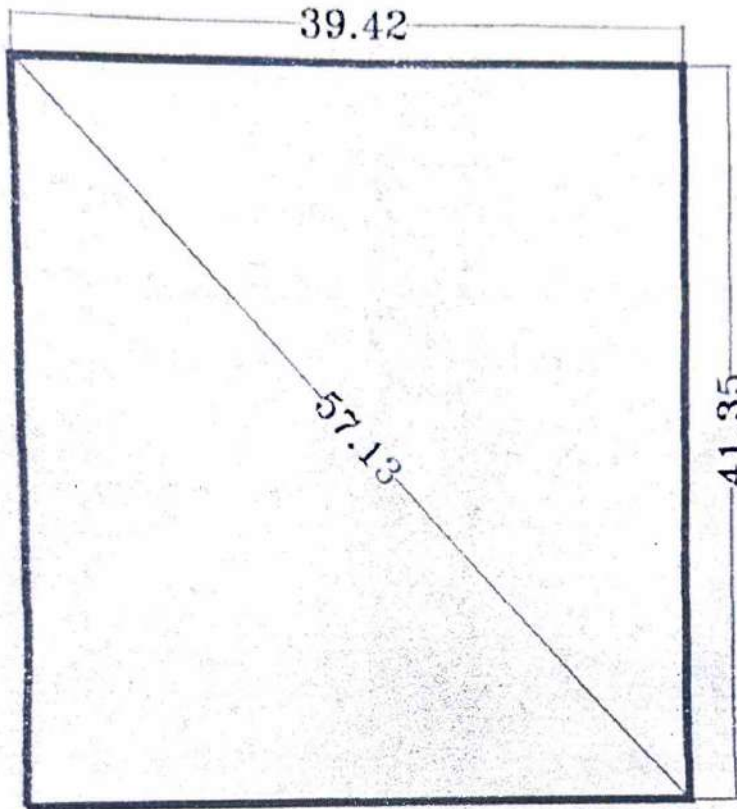
Nobly  
 24/11

129453/08A

PLOT NO-12

7.5 M WIDE ROAD


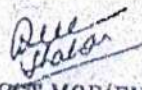
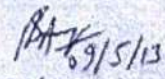
PLOT NO-13



PLOT NO-11

PLOT NO-02&amp;03

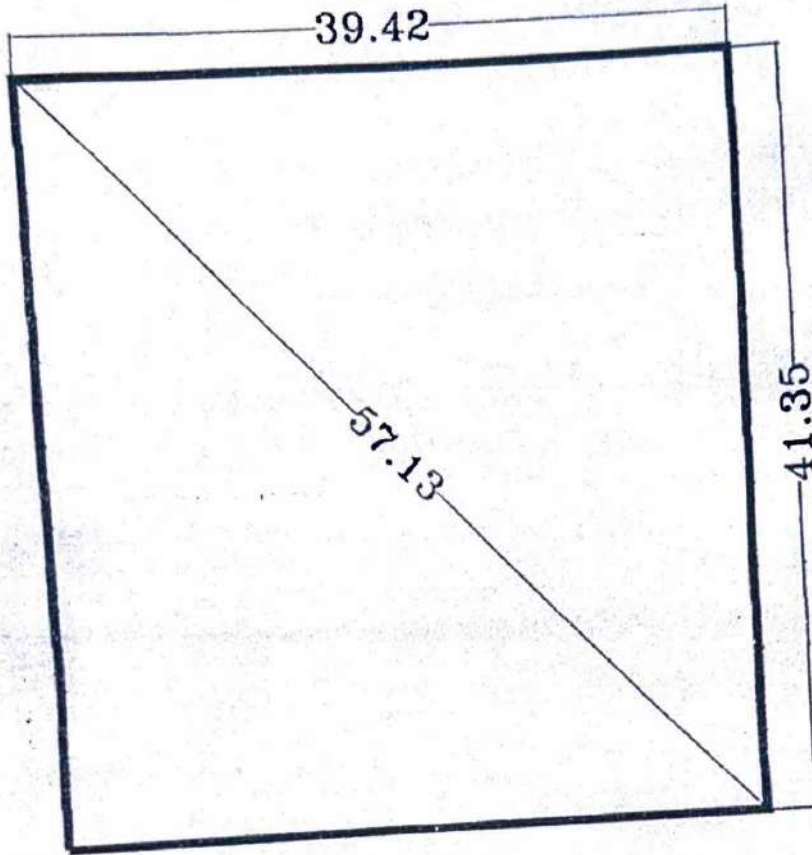
AREA=1630.00 SQM

SIGN- POSSESSION TAKEN OVER ALLOTEE	SIGN- POSSESSION TAKEN OVER A.M.(G.NOIDA)	 NORTH
LEASE PLAN FOR PLOT NO-12 VILLAGE ABADI TUSIYANA G.NOIDA	 ABST.MGR(ENGG)	 MGR(ENGG)
GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY	SM (ENGG)	DRAUGHTSMAN

PLOT NO-12

7.5 M WIDE ROAD


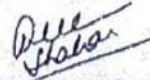
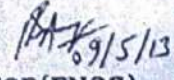
PLOT NO-13



PLOT NO-11

PLOT NO-02&03

AREA=1630.00 SQM

SIGN- POSSESSION TAKEN OVER ALLOTEE	SIGN- POSSESSION TAKEN OVER A.M.(G.NOIDA)	 NOTE
LEASE PLAN FOR PLOT NO-12 VILLAGE ABADI TUSIYANA G.NOIDA	 ABST.MGR(ENGG)	 MGR(ENGG)
GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY	SM (ENGG)	DRAUGHTSMAN

## टिप्पणी

## पेज संख्या

प्रार्थी श्री राजेन्द्र सिंह पुत्र श्री महेताब सिंह निवासी ग्राम मकोड़ा के पत्र का सन्दर्भ ग्रहण करना चाहें जिसमें प्रार्थी द्वारा ग्राम तुस्याना में 6 प्रतिशत आबादी के भूखण्ड को ग्राम तुगलपुर में स्थानान्तरित करने का अनुरोध किया गया है।

इस काम में अद्वगत कराना है कि प्रार्थी को 6 प्रतिशत आबादी भूखण्ड के आवंटन के अर्न्तगत ग्राम तुस्याना में भूखण्ड संख्या-10 व 12 क्षेत्रफल क्रमशः 1710 वर्ग मीटर व 1630 वर्ग मीटर का आवंटन हुआ था। (आवंटन पत्र की छाया प्रति सी-337 व 336 पर संलग्न है।)

सी-345 पर संलग्न परियोजना विभाग की आख्या अनुसार उक्त दोनों भूखण्ड पर अतिक्रमण होने के कारण प्रार्थी को कब्जा हस्तान्तरित नहीं किया जा सकता। स्थल पर कब्जा प्राप्त न होने की स्थिति में प्रार्थी द्वारा ग्राम तुगलपुर में उक्त भूखण्ड को स्थानान्तरित करने का अनुरोध किया गया है।

उपरोक्त अनुरोध के काम में समयक विचारोपरान्त सैक्टर नॉलेज पार्क-1 में भूखण्ड मैसूर डायमण्ड ड्रिल स्कूल के पीछे की तरफ हाई टैन्शन लाईन के मध्य रिक्त क्षेत्र का परिभाषे परियोजना विभाग द्वारा प्रस्तुत की गई है प्रस्तुत परिमाणों के अनुसार स्थल पर 870 वर्ग मीटर प्राप्त होता है। इस प्रकार 6 प्रतिशत आबादी में आवंटित भूखण्ड संख्या-12, क्षेत्रफल 1630 वर्ग मीटर में से 870 वर्ग मीटर का भाग उपलब्ध क्षेत्र पर स्थानान्तरित किया जाना प्रस्तावित है। जिसका विवरण निम्न प्रकार है -

क्र. सं०	कृषक का नाम	पूर्व भूखण्ड सं०/ग्राम/क्षेत्रफल	नियोजित वर्तमान भूखण्ड संख्या/ग्राम	वर्तमान में नियोजित भूखण्ड क्षेत्रफल	टिप्पणी
1.	श्वेतना/मधु सिंह	12/तुस्याना-क्षेत्रफल-1630 वर्ग मीटर	A1/तुगलपुर हालदीना	870 वर्ग मीटर (शेष क्षेत्रफल को भविष्य में नियोजित किया जाना प्रस्तावित है।)	ग्राम तुस्याना में नियोजन भूखण्ड को कृषक के अनुरोध के काम में स्थानान्तरित किया जाना प्रस्तावित है।

उपरोक्त प्रस्तावित संशोधन से सैक्टर नॉलेज पार्क के तलपट मानचित्र में संस्थागत क्षेत्र में 870 वर्ग मीटर की कमी आयेगी। उक्त प्रस्ताव के अनुमोदनोपरान्त सैक्टर नॉलेज पार्क -1 के तलपट मानचित्र उक्त संशोधन को समायोजित किया जाना प्रस्तावित है।



टिप्पणी

संशोधित भूखण्ड को तलपट मानचित्र में हींगत करते हुए मानचित्र सी-348 पर संलग्न कर अनुमोदनार्थ सारद प्रस्तुत है।

*Suresh*  
(सुरेश कुमार)  
वरिष्ठ झपटमैन (नियोजन)

*Shama*  
(कैलाश भाटी)  
प्रबन्धक (ग्रामीण आवादी)

*Sw*  
(सुखबीर सिंह)  
वरिष्ठ कार्यपालक (नियोजन)

*Nishant*  
(निमिषा शर्मा)  
वरिष्ठ प्रबन्धक (नियोजन)

1405  
(केके सिंह)  
विशेष कार्याधिकारी (परियोजना)

*(60/6071)*  
*31/10/14*

महाप्रबन्धक (नियो/वास्तु)  
अपर मुख्य कार्यपालक अधिकारी  
मुख्य कार्यपालक अधिकारी

*submitted for kind approval*

*Sum*  
*30/10/14*

सौ. राहुल  
महाप्रबन्धक (नियोजन/वास्तु)  
पं. नरेश

*H.K.V*  
*30/10/14*

H. K. Verma  
Chief Executive Officer

*S*  
*31/10/14*  
मुख्य कार्यपालक अधिकारी  
पं. नरेश अंको, वि. प्राधिकरण

Gta (Planning) -

*Sum*

*3/11/14*

सुरेश कुमार वर्मा  
अपर मुख्य कार्यपालक अधिकारी

*dictpl.*

PA

*Sum*  
*3/11/2014*

ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण  
169, चितवन एस्टेट सेक्टर गामा, ग्रेटर नोएडा  
गौतम बुद्धनगर, उत्तर प्रदेश

पत्रांक:- नियो0/वी0ए0-05/2014/62156  
दिनांक 07/11/2014

महाप्रबन्धक (परियोजना)  
प्रबन्धक (सम्पत्ति) छ: प्रतिशत, ✓  
ग्रेटर नोएडा प्राधिकरण।

मुख्य कार्यपालक अधिकारी महोदय के अनुमोदन दिनांक 03.11.2014 के कम में ग्राम तुगलपुर हल्दौना, ग्रेटर नोएडा का संशोधित आबादी तलपट मानचित्र एवं अनुमोदन की छायाप्रति पत्र के साथ संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक:- उपरोक्तानुसार।

*hms*  
07/11/2014  
(लीमू सिंहगल)  
महाप्रबन्धक (नियोजन/वास्तुकला)



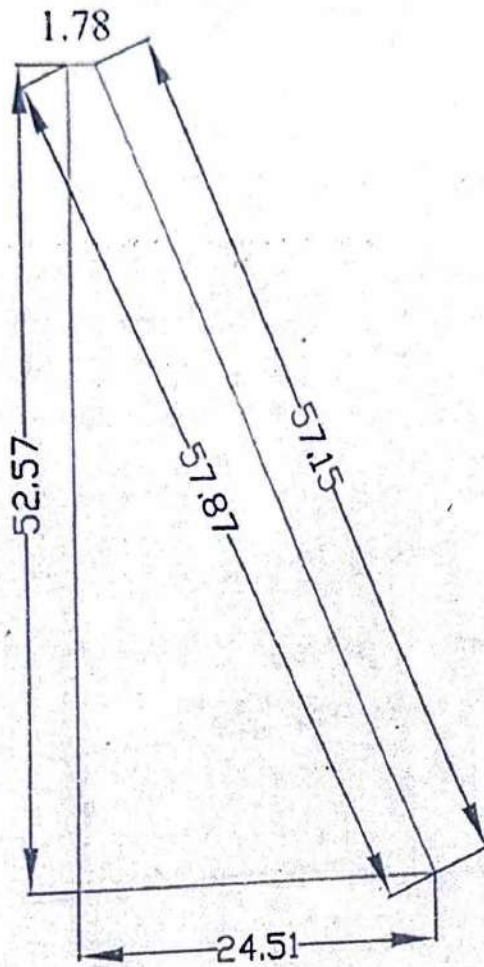


PRODUCED BY AN AUTODESK EDUCATIONAL PRODUCT

PLOT NO. :-A-1

GREEN AREA

GREEN AREA



PLOT NO.22

PRODUCED BY AN AUTODESK EDUCATIONAL PRODUCT

AREA = 691.00 SQM

SIGN

SIGN-

POSSESSION TAKEN OVER ALLOTEE

POSSESSION HANDED OVER ALLOTEE



LEASE PLAN FOR PLOT NO.A-1  
SECTOR K.P-I, GREATER NOIDA

*[Signature]*  
18/11/14  
ASST. MGR (ENGG)

*[Signature]*  
18/11/14  
MGR (ENGG)

DRAFTSMAN



GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY

PRODUCED BY AN AUTODESK EDUCATIONAL PRODUCT

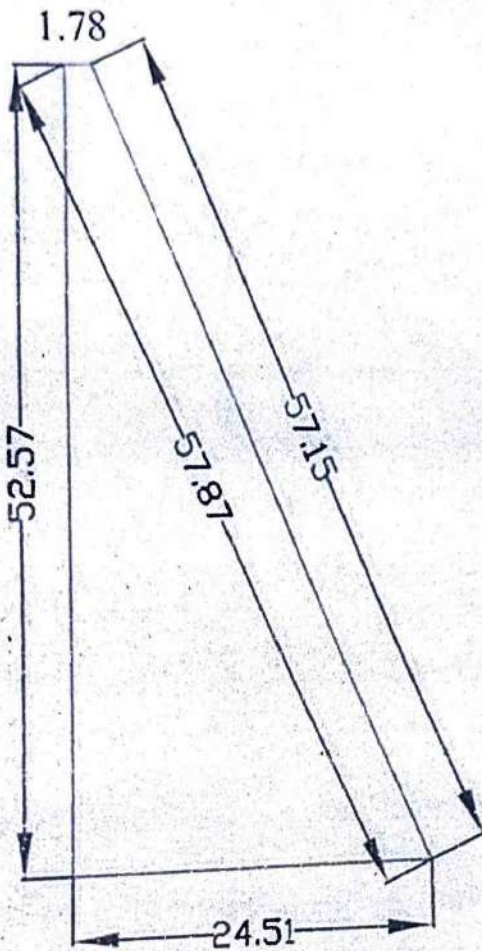
PLOT NO. :-A-1

GREEN AREA

GREEN AREA

PLOT NO.22

PRODUCED BY AN AUTODESK EDUCATIONAL PRODUCT



12.00 M WIDE ROAD

AREA = 691.00 SQM

SIGN

POSSESSION TAKEN OVER ALLOTEE

SIGN-

POSSESSION HANDED OVER ALLOTEE



LEASE PLAN FOR PLOT NO.A-1  
SECTOR K.P-I, GREATER NOIDA

*[Signature]*  
18/11/14  
ASST. MGR (ENGG)

*[Signature]*  
18/11/14  
MGR (ENGG)

DRAFTMAN



GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY

## ग्रेटर नौएडा औद्योगिक विकास प्राधिकरण

एच-१६९, चितवन एस्टेट, सेक्टर गामा-II,  
ग्रेटर नौएडा, जिला- गौतमबुद्धनगर, उ०प्र०

पत्रांक- प्रोजेक्ट/ वर्क सर्किल-9/2014/1626

दिनांक: 18.11.2014

सेवा में,

वरिष्ठ प्रबन्धक (सम्पत्ति/किसान आबादी)  
ग्रेटर नौएडा प्राधिकरण ।


**विषय-** सेक्टर-के०पी०-1 में प्लॉट संख्या- A-1 का लीज प्लान प्रेषित करने के संबंध में ।

**सन्दर्भ-** नियो०/वी०ए०-5//2014/62155 दिनांक 07.10.2014

महोदय,


सेक्टर-के०पी०-1 में प्लॉट संख्या- A-1 का लीज प्लान तैयार कर दो प्रतियों में अग्रिम कार्यवाही हेतु प्रेषित है ।

**संलग्नक-** लीज प्लान दो प्रतियों में ।

  
(डी०आर० सिंह)  
वरिष्ठ प्रबन्धक, वर्क सर्किल-9

प्रतिलिपि:-

1. अपर मुख्य कार्यपालक अधिकारी (एच) महोदय को अवलोकनार्थ ।
2. महाप्रबन्धक (परियोजना) महोदय को सूचनार्थ प्रेषित ।
3. विशेष कार्याधिकारी (परियोजना) महोदय को सूचनार्थ प्रेषित ।
4. वरिष्ठ प्रबन्धक (नियोजन) महोदय को सूचनार्थ प्रेषित ।

  
वरिष्ठ प्रबन्धक, वर्क सर्किल-9

ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण  
एच0 169, सेक्टर गामा-2, ग्रेटर नोएडा  
जिला-गौतमबुद्ध नगर

पत्रांक:- सम्पत्ति/किसान-आबादी/2014/602

दिनांक 27/11/2014

सेवा में,

श्रीमती स्वतना पत्नी श्री मनोज सिंह, गधु सिंह पुत्री श्री जी0एस0 कम्बोज  
निवासी ग्राम-मकोडा  
जिला-गौतमबुद्ध नगर ।

महोदय,

इस कार्यालय के पत्रांक सं0- सम्पत्ति/किसान आबादी/2014/597 दिनांक 25.11.2014 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा आपके पक्ष में भूखण्ड सं0-ए-1, क्षेत्रफल- 870.00 वर्ग मी0 ग्राम/सेक्टर- तुगलपुर/हल्दीना के0पी0-1 की प्रस्तावित आबादी में आवंटित किया गया था। आपके पक्ष में किये गये आवंटित भूखण्ड सं0-ए-1, क्षेत्रफल- 870.00 वर्ग मी0 जो कि लीज प्लान के आधार पर भूखण्ड का वास्तविक क्षेत्रफल 691.00 वर्ग मी0 हो गया है।

अतः आपको अवगत कराना है कि उपरोक्त धृष्टे हुये क्षेत्रफल के अनुसार अब कुल धनराशि रू0 2,67,493/ हो गई है। उक्त धनराशि प्राधिकरण खाते (बैंक आफ बडौदा, एच.- 169,सेक्टर गामा ग्रेटर नोएडा) में जमा कराते हुये जमा चालान की रसीद इस कार्यालय को उपलब्ध कराना सुनिश्चित करें ताकि पट्टा प्रलेख निष्पादन की कार्यवाही पूरी की जा सकें।

नोट-

1. पट्टा पंजीकरण की धनराशि पट्टा निष्पादन के समय ही भुगतान करनी होगी।

भवदीय,

*[Handwritten Signature]*  
27/11/14

*[Handwritten Initials]*

प्रबन्धक (सम्पत्ति)

**ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण**  
**एच0 169, सेक्टर गामा-2, ग्रेटर नोएडा**  
**जिला-गौतमबुद्ध नगर**

पत्रांक:- सम्पत्ति/किसान-आबादी/2014/597

दिनांक 25/11/2014

सेवा में,

श्रीमती स्वतना पत्नी श्री मनोज सिंह, मधु सिंह  
 पुत्री श्री जी0 एस0 कम्बोज  
 निवासी-ग्राम-मकोडा,  
 जिला-गौतमबुद्ध नगर

महोदय/महोदया,

इस कार्यालय के पत्रांक सं0- सम्पत्ति/किसान-आबादी/2014/529 दिनांक 10.11.2014 का सन्दर्भ ग्रहण करने का कष्ट करें, जिससे कि आपको ग्राम तुगलपुर/हल्दीना की प्रस्तावित आबादी में भूखण्ड संख्या ए-1, क्षेत्रफल-870 वर्ग मीटर आवंटन किया गया है, जिसके सापेक्ष धनराशि रूपये 2,67,493/ प्राधिकरण के खाते (बैंक आफ बडौदा, सेक्टर गामा-2, ग्रेटर नोएडा) में जमा कराते हुये जमा चालान की रसीद इस कार्यालय को उपलब्ध कराना सुनिश्चित करें, ताकि पट्टा प्रलेख निष्पादन की कार्यवाही पूरी की जा सकें।

भवदीय

*[Handwritten Signature]*  
25/11/14

(कैलाश भाटी)

प्रबन्धक, सम्पत्ति

*[Handwritten Signature]*

25.11.14





१०  
 ... 25-11-14  
 ...  
 ...  
 ...

गौखरामा स्टाम्प विक्रेता  
 ... 31-3-20 ...

...  
 ...

भारत निर्वाचन आयोग  
 पहचान पत्र  
 ELECTION COMMISSION OF INDIA  
 IDENTIFICATION CARD



पार भाटी

Female

*Signature*

DIST-Gautam

पिन- 062 - पारदा निर्वाचन क्षेत्र  
 निर्वाचक क्षेत्रीय/कक्षा/उपविभाग  
 का पुराना/नया अनुसूची

Constituency 395/365

क्या बदले पर, नए पते पर अपना  
 नाम निर्वाचक क्षेत्र/कक्षा में दर्ज करवाने  
 तथा उस पते पर नया मतदाता का कार्ड  
 प्राप्त हो सके इसके लिए नए  
 कार्ड बनाने आवश्यक है।  
 In case of change in address, mention this Card  
 No. in the relevant Form for including your name  
 in the roll at the changed address and to obtain  
 the card with the same number

575

29

भारत निर्वाचन आयोग  
परिचय पत्र  
ELECTION COMMISSION OF INDIA  
IDENTITY CARD



निर्वाचक



*Madhu*

मकान  
मकान



8-12-2011

हस्ताक्षर की अनुकृति

Facsimile Signature of the Electoral  
Registration Officer for 062 - Dadri  
Constituency

286/1161

पता बदलने पर, नये पते पर अपना नाम निर्वाचक नामावली में दर्ज करवाने तथा उस पते पर इसी नम्बर का कार्ड पाने के लिए सम्बन्धित कार्यालय में यह कार्ड नम्बर अवश्य लिखें  
In case of change in address, mention this Card No. in the relevant Form for including your name in the roll at the changed address and to obtain the card with the same number.

49453  
12-12-12

सेवा में,

श्रीमान मुख्य कार्यपालक अधिकारी महोदय,  
ग्रेटर नोएडा विकास प्राधिकरण।

महोदय,

निवेदन है कि प्रार्थि की ग्राम तुसियाना के 5% आबादी का प्लॉट नं० .10. अतिक्रमण में आ रहा है, जिसका मा० उच्च न्यायालय में रिट याचिका होने की वजह से भविष्य में प्लॉट का पोजिशन मिलने की उम्मेद नहीं है। जिसका स्थानान्तरण ग्राम तुगलपुर स्थित प्राधिकरण की खाली जमीन / प्लॉट पर लगाने का कष्ट करें।  
अतः श्रीमान जी प्रार्थि के प्लॉट नं० .../... को ग्राम तुगलपुर में खाली प्लॉट में लगवाने का कष्ट करें। आपकी अति कृपा होगी।

26-11-2012

दिनांक 20.09.2012

भवदीया  
*[Signature]*

राजेन्द्र सिंह पुत्र मेहताब सिंह  
नि० ग्राम मकोडा,  
परगना व तहसील-दादरी  
जिला गौतमबुद्धनगर।

1152/050 (V)  
79-12-12

OSD (V)

13/11/12  
RS 40000

~~तहसील~~  
विशेष कार्यकारी  
13/12-2012

N.T.(U)  
20 सालीय जंचोपरांत  
आकार 2  
12/11/12

Manager (6%)  
27/11/12

SE (P) S  
Namb  
SM (P)  
21/12/12

ग्राम का संबंध 5% आबादी / विभाजन विभाग 6 & 7

~~तहसील~~  
OSD (V)  
19/11/12  
Manage (6%)

SM (P)

*[Signature]*  
27/11/12

*[Signature]*  
17/12/12

*[Signature]*  
40.2  
17/12

*[Signature]*  
17/11/12

Manager (Sup)

Director  
(P)

*[Signature]*  
21/11/12

**ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण**

एच0 169, सेक्टर गामा-2, ग्रेटर नोएडा

जिला-गौतमबुद्ध नगर

पत्रांक:- सम्पत्ति/किसान-आबादी/2014/529

दिनांक 10/11/2014

प्रेषक:- श्री कैलाश भाटी  
प्रबन्धक, सम्पत्ति  
ग्रेटर नोएडा प्राधिकरण।

सेवा में,

श्रीमती स्वतना पत्नी श्री मनोज सिंह, मधु सिंह  
पुत्री श्री जी0 एम0 कम्बोज  
निवासी-ग्राम-मकोडा,  
जिला-गौतमबुद्ध नगर

महोदय/महोदया,

इस कार्यालय के पत्रांक सं0-सम्पत्ति/किसान-आबादी/2010/1459 दिनांक 26.03.2010 द्वारा आपको ग्राम/सेक्टर-तुस्याना की प्रस्तावित आबादी में भूखण्ड संख्या-12, क्षेत्रफल-1630 वर्ग मीटर आबादी विस्तार हेतु आवंटित किया गया था। इस सम्बंध में अवगत कराना है कि अपरिहार्य कारणों से इस कार्यालय के पत्रांक सम्पत्ति/किसान-आबादी/2010/1459 दिनांक 26.03.2010 को संशोधित करते हुए भूखण्ड संख्या-12, क्षेत्रफल-1630 वर्ग मीटर को तत्काल प्रभाव से निरस्त किया जाता है तथा उक्त के स्थान पर ग्राम/सेक्टर-तुगलपुर/हल्दौना की प्रस्तावित आबादी में भूखण्ड संख्या-A1, क्षेत्रफल-870 वर्ग मीटर आवंटित करने का निर्णय लिया गया है। अवशेष क्षेत्रफल के विषय में भविष्यानुसार नियोजित होने के उपरांत अवगत कराया जायेगा।

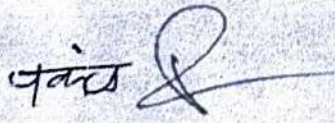
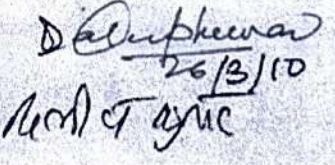
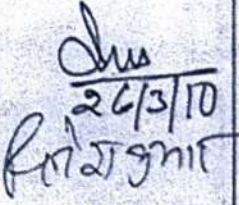
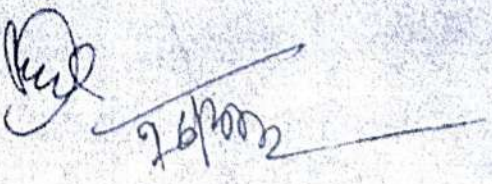
शेष नियम व शर्तें पूर्ववत् रहेंगी।

भवदीय  
10/11/14  
(कैलाश भाटी)  
प्रबन्धक, सम्पत्ति

Dalip Kumar  
10.11.14



कुंदाजी तख्त सिगम फ्ल C-1 का आवकपत्र  
 कल का कल का लो की माली लो  
 10 जेताज एके तख्त जिं D10 G.S. Com/20  
 कपका के राखे जा- तुमाना जी प्रतापि  
 आजादी कां 1630 वी मी मरावण के 12  
 अखरत विमा गमा है रिपनी धनराय  
 सं. 2085, 510 रु. खरत कि मी कि  
 3 मी मरावण की खरीदी धनराय के  
 933 740 रु. है आ: उम का खरीदी फ  
 कमी कोट धनराय य खरत है।

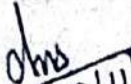
 पंचक	 26/3/10 मली व ग्ने	 26/3/10 फोरगना
34-यव दण	लखं 5 का दण	नवदण्ड
	 26/3/10	


## पेज संख्या - 2


कृपया संलग्न नियोजन अनुभाग की सूची का अवलोकन करने का कष्ट करें, जिसमें नियोजन अनुभाग द्वारा ग्राम तुस्याना में नियोजित भूखण्ड को निरस्त करते हुए सक्षम अधिकारी महोदय से अनुमोदन उपरान्त सूची उपलब्ध कराई गई है [सी०- ] इस संबंध में अवगत कराना है कि श्रीमती स्वतना पत्नी श्री मनोज सिंह, मधु सिंह पुत्री श्री जी० ए० कम्बोज निवासी-ग्राम मकोडा, जिला-गौतमबुद्ध नगर को इस कार्यालय के पत्रांक संख्या सम्पत्ति/किसान-आबादी/2010/1459 दिनांक 26.03.2010 द्वारा ग्राम तुस्याना की प्रस्तावित आबादी में भूखण्ड संख्या- 12, क्षेत्रफल- 1630 वर्ग मीटर आबादी विस्तार हेतु आवंटित किया गया था। इस संबंध में अवगत कराना है कि नियोजन विभाग द्वारा प्रेषित सूची पत्रांक संख्या/नियोजन/वी०ए०-05/2014/62158 दिनांक 07.11.2014 के क्रम में प्राधिकरण अभिलेखों में अंकित भूखण्ड संख्या- 12, क्षेत्रफल- 1630 वर्ग मीटर ग्राम तुस्याना को तत्काल प्रभाव से निरस्त करते हुए उक्त के स्थान पर भूखण्ड संख्या-A 1, क्षेत्रफल-870 वर्ग मीटर ग्राम/सैक्टर-तुगलपुर/हल्दीना नियोजित किया गया है तथा अवशेष क्षेत्रफल बाद में दिये जाने की सूचना अनुसार जारी किये जाने वाले आवंटन पत्र का आलेख दायीं ओर हस्ताक्षरार्थ प्रस्तुत है।


  
(मो० अरराद)  
योजना सहायक (सम्प०)

प्रबन्धक, सम्पत्ति

  
(दिनेश कुमार सिंह)  
वैयक्तिक सहायक (सम्प०)

  
(दलीप कुमार)  
सहायक (सम्प०)

  
(पंकज)  
उप-प्रबन्धक (सम्प०)

  
10/11/14



## टिप्पणी

## पेज संख्या

श्रीमती स्वतना पत्नी श्री मनोज सिंह, मधु सिंह पुत्री श्री जी०एस० कम्बोज निवासी-  
ग्राम-मकोडा ग्रेटर नोएडा, जिला-गौतमबुद्ध नगर को ग्राम/सैक्टर- तुगलपुर/हल्दीना, के०पी०-1  
की प्रस्तावित आबादी में भूखण्ड संख्या- ए-1, क्षेत्रफल- 870 वर्ग मीटर का भूखण्ड इस कार्यालय  
के पत्रांक संख्या-सम्पत्ति/किसान-आबादी/2014/597 दिनांक 25.11.2014 द्वारा आवंटित किया  
गया है। प्राप्त लीज प्लान के अनुसार उक्त भूखण्ड का वास्तविक क्षेत्रफल- 691 वर्ग मीटर है।  
अतएव ~~इस~~ हुए क्षेत्रफल ~~870~~ वर्ग मीटर का पत्र आवंटि के पक्ष में जारी किया जाना है।

अतः घटे हुए क्षेत्रफल से सम्बन्धित प्रार्थी को भेजे जाने वाले पत्र का प्रारूप तैयार कर  
पत्रावली में दायी ओर संलग्न कर दिया गया है। कृपया सहमति की दशा में अनुमोदनार्थ/हस्ताक्षरार्थ  
पत्रावली प्रस्तुत है।

M. Arshad  
(मोहम्मद अरशद)  
योजना सहायक(सम्प०)

dhruv  
(दिनेश कुमार सिंह)  
वैयक्तिक सहायक(सम्प०)

D. K. Phuman  
(दलीप कुमार) 27/11/14  
सहायक (सम्प०)

(पंज)  
उप-प्रबन्धक(सम्प०)

प्रबन्धक, सम्पत्ति

dhruv  
27/11/14

श्रीमती स्वतना पत्नी श्री मनोज सिंह, मधु सिंह पुत्री श्री जी०एस० कम्बोज निवासी-  
ग्राम-मकोडा ग्रेटर नोएडा, जिला-गौतमबुद्ध नगर को ग्राम/सैक्टर- तुगलपुर/हल्दीना, के०पी०-1  
की प्रस्तावित आबादी में भूखण्ड संख्या- ए-1, क्षेत्रफल- 870 वर्ग मीटर का भूखण्ड इस कार्यालय  
के पत्रांक संख्या-सम्पत्ति/किसान-आबादी/2014/597 दिनांक 25.11.2014 द्वारा आवंटित किया  
गया है। प्राप्त लीज प्लान के अनुसार उक्त भूखण्ड का वास्तविक क्षेत्रफल-691 वर्ग मीटर है।  
प्रार्थी द्वारा कुल आवंटन धनराशि ₹ 2,67,493/- प्राधिकरण के खाते में जमा करा दिया गया है  
[सी० ]

श्रीमती स्वतना पत्नी श्री मनोज सिंह, मधु सिंह पुत्री श्री जी०एस० कम्बोज निवासी-  
ग्राम-मकोडा ग्रेटर नोएडा, जिला-गौतमबुद्ध नगर लीज रेंट ₹ 1.00 जमा कराते हुए [सी०-  
] भूखण्ड संख्या- ए-1, क्षेत्रफल- 691 वर्ग मीटर ग्राम/सैक्टर- तुगलपुर/हल्दीना, के०पी०-1 की  
लीज डीड अपने पक्ष में कराये जाने हेतु ₹ 13,200/- के स्टाम्प पेपर दिया गया है।

अतः श्रीमती स्वतना पत्नी श्री मनोज सिंह, मधु सिंह पुत्री श्री जी०एस० कम्बोज निवासी-  
ग्राम-मकोडा ग्रेटर नोएडा, जिला-गौतमबुद्ध नगर को ग्राम/सैक्टर- तुगलपुर/हल्दीना, के०पी०-1  
की प्रस्तावित आबादी में ] भूखण्ड संख्या- ए-1, क्षेत्रफल- 691 वर्ग मीटर की लीज-डीड कराये  
जाने हेतु नियमानुसार पत्रावली प्रस्तुत है।

M. Arshad  
(मोहम्मद अरशद)  
योजना सहायक(सम्प०)

dhruv  
(दिनेश कुमार सिंह)  
वैयक्तिक सहायक(सम्प०)

D. K. Phuman  
(दलीप कुमार) 27/11/14  
सहायक (सम्प०)

(पंज)  
उप-प्रबन्धक(सम्प०)

प्रबन्धक, सम्पत्ति

dhruv  
27/11/14

## टिप्पणी

## पेज संख्या

कृपया एन0-2 का अवलोकन करना चाहिए, का कट करे, जिसमें निरीक्षण अनुभाग द्वारा प्रेषित सूचना के अनुसार आवंटी को भूखण्ड संख्या-ए-1, क्षेत्रफल 870 वर्ग मीटर की आवंटन घनराशि रूपये 2,67,493/ से अवगत कराने हेतु भेजे जाने वाले पत्र का आलेख दायी ओर हस्ताक्षरार्थ प्रस्तुत है। कृपया उपरोक्तानुसार हस्ताक्षर करना चाहिए।

*M. Arshad*  
(श्री अरशाद)  
योजना सहाय (सम्प0)

*D. Singh*  
(दिनेश कुमार सिंह)  
वैयक्तिक सहायक (सम्प0)

*D. Deepthi*  
(दलीप कुमार)  
सहायक (सम्प0)

*[Signature]*  
(पंज)  
उप-प्रबन्धक (सम्प0)

प्रबन्धक, सम्पत्ति

*[Signature]*  
25/11/14

FTS No - 4282 / ACE 009  
16/1/2020

सेवा में,

श्रीमान अपर मुख्य कार्यपालक अधिकारी महोदय

ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण

जिला गौतमबुद्धनगर

श्रीमान जी

प्रस्ताव नं० १२ खण्ड ३ नाम  
पीपल/से ५-१ नॉलेज  
एंड इतः सी. आबादी  
विभाग को अर्ज सादर  
करना चाहते हैं।  
श्रीमान जी  
Saxena

विषय :- प्लॉट सं० 12 किसान आबादी क्षेत्रफल 1630 वर्ग मीटर को दो भागों में बाटने के सम्बन्ध में।

श्रीमान जी,

निवेदन है कि प्रार्थीया के भूखण्ड संख्या 12 क्षेत्रफल

1630 वर्ग मीटर जो कि ग्राम तुस्याना, स्थित 5 प्रतिशत किसान आबादी में लगाया गया है जिसमें जमीन न होने के कारण 691 वर्ग मीटर प्लॉट के पी० 1, प्लॉट नं० ए-1 नॉलेज पार्क, ग्रेटर नोएडा में दिया गया है तथा शेष क्षेत्रफल का प्लॉट, तुस्याना में 5 प्रतिशत किसान आबादी में लगा हुआ है। हमारा आपसे सम्झौता हुआ है कि के०पी०-1 ए-1 प्लॉट की मालिक श्वेतना पत्नी श्री मनोज निवासी मकौडा के हिस्से में कर दिया जाये तथा शेष क्षेत्रफल का प्लॉट जो कि भूखण्ड सं० 12, तुस्याना में किसान आबादी में हैं को मधु पुत्री जी०एस० कम्बोज निवासी मकौडा के नाम कर दिया जाये। इसमें हमको किसी प्रकार की कोई आपत्ति नहीं है।

दिनांक :

प्रार्थीया

श्वेतना  
मधु

1. श्वेतना पत्नी मनोज
  2. मधु पुत्री जी०एस० कम्बोज
- निवासीगण मकौडा, परगना दादरी  
तहसील सदर जिला गौतमबुद्धनगर

1/2 मिनो  
द. 6/1/20  
C. 6/1/20  
निम्नः  
अनुवादी  
16.01.2020

1. ग्राम का नाम - तुंगलडल/हलडौना
2. आवंटी का नाम - कीमती - खतना - पत्नी जी - गनोज सिंमधुसिंह  
पुत्री-श्री जी० ए० कम्बोज
3. पिता का नाम.....
4. क्षेत्रफल..... 691.00 वर्ग मीटर
5. क्षेत्रफल..... 825.75 वर्ग गज
6. दर..... 160.00 रु० प्रति गज
7. लागत..... 132119.2
8. भूमि अधिग्रहण शुल्क रु०.....
9. @10%..... 13211.92
10. विकास शुल्क रु० 171/2
11. 171/2 @ वर्ग मी०..... 118161.00
12. पानी कनेक्शन चार्ज रु०..... 1200.00
13. सीवर कनेक्शन चार्ज रु०..... 2800.00
14. भूखण्ड की लागत रु०..... 267493.00
15. भूखण्ड संख्या..... ए० ०१ तुंगलडल/हलडौना क०

भूखण्ड की लागत के अनुसार उपरोक्त देह धनराशि प्राधिकरण में जमा है तथा भूखण्ड पर रु० 13200/- के स्टाम्प वांछित है जो कि पत्रावली पर संलग्न है सक्षम अधिकारी महोदय द्वारा दिये गये अनुमोदन के अनुसार कृषको के रु० 1.0 लीज रेंट लिया जाना है। लीज डीड प्रपत्र अनुमोदित है। कृपया सहमति की दशा में प्रबन्धक, सम्पत्ति को पट्टा प्रलेख पंजीकरण पत्रावली प्रेषित करना चाहे।

*D. S. Shuman*  
27/11/14

*Shus*  
वैयक्तिक 27/11/14  
सहायक

(सम्पत्ति)

सहायक प्रबन्धक/उप-प्रबन्धक (सम्पत्ति)

कृपया उप-प्रबन्धक की उपरोक्त टीप का सन्दर्भ लें भूखण्ड का वर्णित मूल्य व क्षेत्रफल सही है। कृपया पत्रावली पट्टा प्रलेख निष्पादन पंजीकरण हेतु प्रेषित है।

*q*  
प्रबन्धक (सम्पत्ति)

प्रबन्धक (सम्पत्ति)

ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण

169, धितवन एस्टेट, सैक्टर-गामा-2, ग्रेटर नोएडा सिटी  
जिला गौतमबुद्ध नगर (उ०प्र०)

सम्पत्ति अनुभाग

सम्पत्ति/2014/Prch/KISAN/ABADI/1763/2014  
दिनांक 27-11-2014

श्री/श्रीमती/कु० स्वतन्त्रता... श्री अनेज सिंघावटन सं० सम्पत्ति/किस्मान आबादी/2014/597  
व... स... सिंह... श्री. श्री. जी. राज... मुखण्ड/भवन सं०...  
निवासी... रा... म... ड... ब्लॉक सं०...  
... सं०... सैक्टर सं०...  
K.P-1

महोदय/महोदया,

आपके द्वारा उक्त भूखण्ड/भवन का पट्टा प्रलेख निष्पादन दिनांक 27-11-2014 को निष्पादित किया गया है तथा पंजीकरण से पूर्व संबंधित दरतावेज उप-निबन्धक के समक्ष प्रस्तुत किये गये हैं। आपसे निवेदन है कि अब आप अपने पंजीकृत भूखण्ड/भवन का कब्जा प्रमाण-पत्र प्राप्त करने हेतु सहायक प्रबन्धक (परियोजना), वर्क सर्किल...VI से सम्पर्क कर प्राप्त कर लें।

योजना प्रभारी (सम्पत्ति/उद्योग)

मूल प्रति पर नहीं

प्रतिलिपि: वरिष्ठ प्रबन्धक (परियोजना), वर्क सर्किल... को इस आशय से कि कृपया आवंटी को उक्त भूखण्ड/भवन का भौतिक कब्जा प्रमाण-पत्र जारी करें।

भूखण्ड/भवन का विवरण

बाउण्ड्रीज:  
दक्षिण... AS PER  
उत्तर... LEASE  
पूर्व... PLAN  
पश्चिम... ENCLOSED

क्षेत्रफल... वर्गमी० (691 वर्ग मी०)



योजना प्रभारी (सम्पत्ति)  
ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण (सम्पत्ति/उद्योग)

Syehna

Madhu



## GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY

### POSSESSION CERTIFICATE

Letter No. PROP/KSAN/ADADI/2014/1763  
Date 27.11.14

Plot Code .....  
Allotment No. रूपानि/किसान बाणारी/2014/597  
Plot No. र-1  
Block No. ....  
Sector गुगलपुर/दल्पाना K.P-1

Lessee / Allottee's Name  
& Address रूपानि w/o श्री रामेण सिंह  
ब मुधु सिंह पुत्री जी. एस. काम्बोज व  
पत्नी श्री. क. कुमार, निवासी, गुगलपुर - 201  
ककोडा, बेलर, नो. 25, 201-128

Status/Boundaries of plot	Dimensions	Area (In Sq. m.)	Remarks
North-East..... <u>लाज</u>		691 Sqmtr	
South-West..... <u>लान</u>			
South-East..... <u>रु</u>			
North-West..... <u>अनुसार</u>			

Site plan of the plot is enclosed herewith.

I/We have taken over possession of the plot No. र-1 Block No. .... Sector गुगलपुर/दल्पाना on 27.11.14

I/We agree with the plot size, area, earmarked in the enclosed plan and the plot is free from encroachment.

Possession handed over by

Possession taken over by

H-169, SECTOR-GAMMA, GREATER NOIDA CITY  
DIST. GAUTAM BUDH NAGAR (U.P.)  
PIN - 201 308

Signature  
Signature of the lessee

Copy to

1. Lessee
2. General Manager (Property)
3. General Manager (Engg.)
4. General Manager (Finance)

Signature  
H-169, SECTOR-GAMMA, GREATER NOIDA CITY  
DIST. GAUTAM BUDH NAGAR (U.P.)  
PIN - 201 308

PRODUCED BY AN AUTODESK EDUCATIONAL PRODUCT

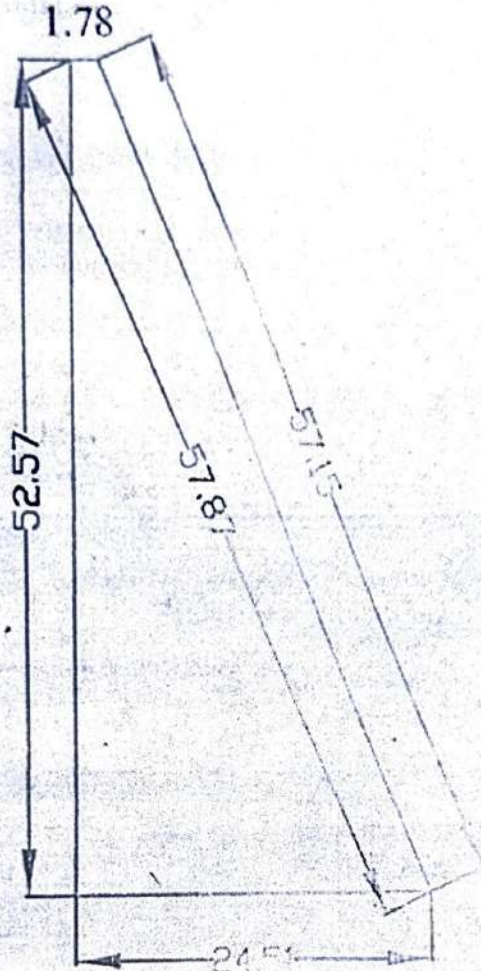
PLOT NO. :-A-1

GREEN AREA

GREEN AREA

PLOT NO.22

PRODUCED BY AN AUTODESK EDUCATIONAL PRODUCT



12.00 M WIDE ROAD

AREA = 691.00 SQM

SIGN *Syama* *Madhu*  
 POSSESSION TAKEN OVER ALLOTEE

SIGN  
 POSSESSION HANDED OVER ALLOTEE



LEASE PLAN FOR PLOT NO.A-1  
 SECTOR K.P-1, GREATER NOIDA

*[Signature]*  
 ASST. M. (ENGG)

*[Signature]*  
 MCA (ENGG)

DRAFTMAN



GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY



And which said plot is more clearly delineated and shown in the attached plan and therein marked red.

TO HOLD the said plot (hereinafter referred to as "the demised premises" with their appurtenances unto the Lessee to the term of Ninety years commencing from (the execution of the lease deed) 27.11.2014 date of possession) except and always reserving to the lessor :

- (a) A right to lay water mains, drains, sewers or electric wires under or above the demised premises, if deemed necessary by the Lessor in developing the area.
- (b) Full rights and title to all mines, minerals, coals, washing gold's earth oils, quarries in or under the plot and full right and power at any time to do all acts and things which may be necessary or expedient for the purpose of searching for, working and obtaining, removing the enjoying the same without providing or leaving any vertical support for the surface of the plot(s) / flat or for the structure time being standing thereon provided always, that the lessor shall make reasonable compensation to the allottee/lessee for all damages directly occasioned by exercise of the rights hereby reserved. The decision of the Chief Executive Officer of the lessor on the amount of such compensation will be final and binding on the lessee.

(II) AND THE LESSEE DO TH HEREBY DECLARE AND CONVENIENT WITH THE LESSOR IN THE MANNER FOLLOWING :

- 1) That the lease will bear, pay and discharge all rates, assessments of every description including beneficentation levy and user charges which during the said term be assessed, charged or imposed upon either on the landlord or the tenant or the occupier in respect of demised premises or the buildings to be erected thereupon.
- 2) That the lessee will obey and submit to all directions issued or regulations made by the lessor now existing or hereafter to exist so far as the same are incidental to the possession of immovable property or so far as they affect the health, safety of convenience of the other inhabitants of the place.
- 3) That the lessee will at his own cost, erect on the demised premises in accordance with the plan, elevation and design and in a position to be approved by the lessor or any officer authorised by the Lessor, in that behalf in writing and in substantial and workman like manner, a residential building only (or commercial building as per conditions specified here in after) with all necessary sewers, drains and other appurtenances according to the directions issued or regulations made in respect of buildings, drains, latrines and connection with sewers.
- 4) The allottee at his own expense will take permission for sewerage, electricity, and water connections from the concerned departments of the lessor or from the competent authority in this regard.
- 5) That the Lessee will construct the building according to the architectural and elevation control as prescribed by the Lessor.
- (b) That the Lessee will keep the demised premises and buildings :
  - i) at all times in a state of good and substantial repairs and in good sanitary condition to the satisfaction of the Lessor,
  - ii) and the available facilities as well as the surroundings neat and clean and in good healthy and safe condition to the convenience of the inhabitants of the place.

2  
 (Signature)  
 For the Lessor

2  
 (Signature)

(Signature)

- 7) That the lessee shall abide by all Regulations, Bye-laws, Directions and Guidelines of the Lessor / framed / issued under Sections 8, 9 and 10 or under any other provisions of the U.P. Industrial Area Development Act, 1976 and rules made therein.
- 8) If the maintenance work of any area is not found satisfactory according to the lessor, then the required maintenance work will be carried out by the lessor and the expenses incurred in carrying out such works will be borne by the allottee/s, collectively or in parts. The decision of the lessor will be final as regards to the expenses incurred in the maintenance work.
- 9) In case of non compliance of these terms & conditions, and any Direction of the lessor, the lessor shall have the right to impose such penalty as the CEO of the lessor may consider just and/or expedient.
- 10) That the lessee will not make, or permit to be made, any alteration in or additions to the said buildings or other erections for the time being on the demised premises erect or permit to be erected any new building on the demised premises without the previous permission in writing of the lessor and except in accordance with the terms of such permission in writing of the plan if any, approved by the lessor or any officer authorised by the lessor in that behalf and in case of any deviation from such terms of plan, will immediately upon receipt of notice from the lessor or such requiring him so to do correct such deviation as aforesaid if and the lessee.

Shall neglect to correct such deviation for the space of one calendar month after the receipt of such notice then it shall be lawful for the lessor to cause such deviation to be correct at the expenses of the lessee which expenses the lessee hereby agrees to reimburse by paying to the lessor such amount as the lessor (whose decision shall be final) shall fix in that behalf.

- 11) That the lessee shall use the demised premises only for the purpose of constructing a building for residential purpose (or for commercial purpose as per conditions specified here in after) and no other purpose without the consent of the lessor and subject to such terms and conditions as lessor may impose and will not do or suffer to be done on demised premises or any part thereof, any act or thing which may be or grow to be nuisance, damage, annoyance or inconvenience to the lessor or the Owner, occupier of other premises in the neighbourhood.
- 12) That the lessee will not erect or permit to be erected on any part of the demised premises any stable, sheds or other structures of any description whatsoever for keeping horse, cattle, poultry or other animals except and in so far as may be allowed by the lessor in writing.
- 13) That the lessee will not assign, relinquish (except in favour of lessor), sublet, transfer or part with possession of the demised premises without prior permission of the lessor. The transfer of the plot to lessee's legal heir will be allowed with the prior permission for an officer authorised by him/her in this regard.
- 14) That lessee may however with the prior permission of the lessor and subject to such conditions as it may impose, mortgage the demised premises to any government/semigovernment organization / financial institutions for the purpose of securing loan for acquiring the plot and / or constructing house thereupon.
- 15) In case of transfer, transfer charges as fixed by the lessor shall be payable by the lessee to the lessor at the time of transfer.

7

3

Syafina

Madhur

- 16) That the lessee will not assign, relinquish, mortgage, sublet, transfer part with possession of any portion less than the whole of the demised premises and building thereon nor cause any subdivision thereof by metes and bounds or otherwise.
- 17) That the lessor shall have first charge upon demised premises for the amount of unpaid balance and charges, interest and other dues of lessor.
- 18) That every transfer, assignment, relinquishment, mortgage, subletting of the whole of the demised, premises, or building or both shall be subject to and the transferee, assignee or sublessee shall be bound by all covenants and conditions herein contained and be answerable to the lessor in all respect the therefore.

Provided always that if the lessee or his/her/their/its transferee or permitted assignees, as the case may be will assign, relinquish, mortgage, sub-let or transfer the demised premises and building thereon as a whole or residue on the said term he/she/its will deliver at his/her/its/their own expenses to the lessor at its office attested copy of the assignment, relinquishment, mortgage or transfer deed together with a notice thereof, within a month after the same shall have been duly registered under the Indian Registration Act or any other amending statute.

Provided that in the event of sale or fore closure of the mortgaged or charged property the lessor shall be entitled to claim and recover 25% of the unearned increase in the value of said land as first charge, having priority over the said mortgage or charge. The decision of the lessor in respect of the market value of the said land shall be final and binding on all the parties concerned.

Provided further that lessor shall have pre-emptive right to purchase the mortgage or charged property after deducting such percentage of the unearned increase as aforesaid.

- 19) That the lessor's right to the recovery of the unearned increase and the pre-emptive right to purchase the property as mentioned herein before shall apply equally to involuntary sale or transfer, be it by or through execution of decree of insolvency/court.
- 20) That the lessee will permit the members, officers and subordinates of the lessor and workmen and other employed by the lessor from time to time and at all reasonable time of the day, during the said terms after three days, previous notice to enter into and upon the demised premises and building to be erected thereupon in order to inspect the same and carry on necessary works mentioned before and the lessee will give notice of the provision of this sub-clause to his/her/their/its tenants.
- 21) That the lessee shall not exercise his/her/their/its option of the determining the lease nor hold the lessor responsible to make good the damage if by fire, tempest, flood or violence or army or of a mob or other irresistible force any material part of the demised premises wholly or partly destroyed or rent deed substantially or permanently unfit for building purposes.
- 22) The lessee claims that he/she is a bonafide villager of Greater Noida whose land has been acquired by the lessor. (or a person to whom such villager of Greater Noida has transferred the allotment of the plot which the concurrence of the Authority) Additions terms and conditions for this categories are given below:

7

Signature

Madhuk

- i) That the Lessee shall develop the plot and construct the building as per Building Regulations and Directions for village, abadi / abadi extension areas as amended from time to time.
- ii) In case of transfer of plot the land use of the plot shall remain as in being allowed to the original allottee.
- iii) The malwa charges will be deposited by the allottee @ Rs. ....../- prior to the lease deed registration.
- iv) The allottee/lessee would complete construction within 7 years from the date of allotment in the event of an extension; extension charges @ 2%, 4% of the premium would be chargeable for grant of extension for each year on pro-rata monthly basis. The rate of extension charges as mentioned as above may be precise by the lessor without any notice.
- v) The allottee would be deposit Rs. 1/- as lease rent as one time.
- vi) In case of transfer of the allotment of the plot by the allottee to any other person with the concurrence of the authority; the transfer will have the right to execute the lease deed with the authority in the same capacity as the original allottee, subject to the condition specified above, However the transferee will not be entitled to any other benefits applicable to the original allottee.
- vii) In case the land owner has been given an abadi settlement Plot by the authority and he / she sells the abadi plots within 3 years of allotment. His right to residential scheme reservation shall be cancelled.
- viii) Lactation charges.

**For Corner plots :**

5% of the premium

**For plot facing park / green belt**

5% of the premium.

**For plot facing 18/24 m. wide road**

5% of the premium

**Note :** For plots having more than one location benefit, location charges will be additive.

**ENCLOSURE :- (A) LEASE PLAN**

**(III) AND IS HEREBY AGREED AND DECLARED BY AND BETWEEN THE PARTIES TO THESE PRESENTS AS FOLLOWING :**

**A.** Not with standing anything herein before contained if there shall have been in the opinion in the lessor (Whose decision shall be final and binding) any breach by the

cf  
 प्रमाणित (सामग्री)  
 प्रमाणित (सामग्री) का प्रमाणित

5 Sanyatra

Maathu

lessee or any person claiming through or under him/her/their/its of any of the covenants or conditions hereinbefore contained and on his/her/their/its parts to be observed and performed and in particular and without prejudice to the generality of the sub clause, if the lessee transfers, relinquishes, mortgages or assigns the whole or the part of demised premises before constructing a building on it as hereinbefore provided within the period mentioned in sub clause 22 or 22 (a) of clause II it shall be lawful for the lessor without prejudice to any other right of action of the Lessor in respect of any breach of agreement, to re-enter the demised premises of any part thereof and determine this demise and thereupon if :

- i) At the time of re-entry the demised premises has not been occupied by the lessee by way of construction a building thereon, the lessor may re-allot the demised premises and entire deposited amount shall stand, forfeited in favour of the lessor.
  - ii) At the time of re-entry the demised premises are occupied by any building constructed by the lessee thereon the lessee shall within a period of three months from the date of re-entry, remove from the demised premises all erection or building, fixtures and things which at any time and during the terms shall be affixed or set up within or upon the said premises and leave the said premises in as good a condition as it was on the date of demise, in default whereof the same shall become the property of the lessor without payment of any compensation to the lessee for the land and the building, fixtures and things there on, but upon lessee removing the erections, building fixtures and things before or within the period herein specified the demised premises shall be re-allotted and the lessee may be paid such amounts as may be determined, by the lessor provided that the lessor may at its option agree to purchase the said erection, buildings, and fixture upon payment to the lessee, price therefore and for his interest in the premises as may be mutually agreed upon.
- B. If lessee is found to have obtained the allotment and lease of the demised premises by any misrepresentation and misstatement or fraud the lease may be cancelled and the possession of the demised premises may be taken over by the lessor along with forfeiture of total deposits and
- C. The lessee in such an event will not be entitled to claim any compensation in respect thereof. If the lessee commit any act or omission on the demised premises resulting in nuisance, it shall be lawful for the lessor to ask the lessee to remove the nuisance within a reasonable period, failing which the lessor shall itself get the nuisance removed at lessee's cost and charge damages from the lessee during the period of substance of nuisance.

७  
 ७७७७ (७७७७)  
 ७७७७ ७७७७ ७७७७ ७७७७

6 Sushma

Madhu

- D. Any losses suffered by the lessor on a fresh grant of demised premises for breach of conditions aforesaid on the part of the lessee or any person claiming through or under him shall be recoverable by the lessor.
- E. All notices, orders and other documents required under the terms of the lease or under the Uttar Pradesh Industrial Area Development Act 1976 (UP Act No. 6 of 1976) or any rule or regulations made there under shall be deemed to be duly served as provided in 43 of the U.P. Urban Planning and Development Act 1973 as re-enacted and modified by Uttar Pradesh President's Act (Reenactment with modifications) Act 1974 (U.P. Act No. 30 of 1974).
- F. The Chief Executive Officer of the lessor reserves the right to make such additions and alterations or modification in these terms and conditions as may be considered just and expedient.
- G. All power exercise by the lessor under this lease may be exercised by the Chief Executive Officer of the lessor. The lessor may also authorise any of its officers to exercise all or any of the powers exercisable by it under this lease. Provided that the expression Chief Executive Officer shall include the Chief Executive Officer for the time being or any other officer who is entrusted by the lessor with the functions similar to those of Chief Executive Officer.
- H. The cost and expenses of preparation, stamping and registering the legal documents and its copies and all other incidental expenses will be borne by the allottee, who will also pay the stamp duty of transfer of immovable property levied, or any other duty or charge that may be levied by any authority empowered in this behalf.
- I. All arrears payable to lessor shall be recoverable as arrears of land revenue.
- J. In case of any clarification, or interpretation regarding these terms and conditions, the decision of Chief Executive Officer of the lessor shall be final and binding on the lessee.
- K. Any relaxation, concession or indulgence granted by the lessor to the Lessee shall not in any way prejudice the legal right of the lessor.

07  
[Signature]

7  
[Signature]

[Signature]

- L. In the event of any dispute with regard to the terms and conditions of the lease deed of the same shall be subject to the jurisdiction of District Court at Gautam Budh Nagar (where the property is situated) or the High Court of Judicature at Allahabad.

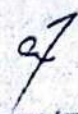
IN WITNESS WHEREOF THE parties hereto have set their hand on the day and in the year herein first above written.

In the presence of

1. Witness

दीपक कुमार  
S/o श्री राजेन्द्र सिंह  
नि. प्रा. - अ. प्रा.  
Address जे. गौडा

For and on behalf of the Lessor

  
प्रकाश (सम्पत्ति)  
पेटर नौएडा औद्योगिक वि. प्रा. गौडा

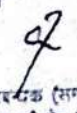
Suyatna

Madhu

2. Witness

राजेन्द्र सिंह  
S/o श्री महताव सिंह  
नि. प्रा. - अ. प्रा.  
Address जे. गौडा

For and on behalf of the Lessor

  
प्रकाश (सम्पत्ति)  
पेटर नौएडा औद्योगिक वि. प्रा. गौडा

Certified true and exact copy of the original in all respect.

Suyatna Madhu  
LESSEE

For and on behalf of the Lessor

SPECIMEN SIGNATURE



Sharma  
Nag

Shri. Kumar Sharma  
Muzaffarnagar, U.P.

Distt. Gauram Budh Nag (U.P.)

1

Siyabna

Sig. S. P. Singh  
Madhu

2

Siyabna

Madhu

3

Siyabna

Madhu  
Sig. S. P. Singh  
A. B. Singh

ATTESTED

S. P. Singh  
Muzaffarnagar  
Distt. Gauram Budh Nag

PRODUCED BY AN AUTODESK EDUCATIONAL PRODUCT

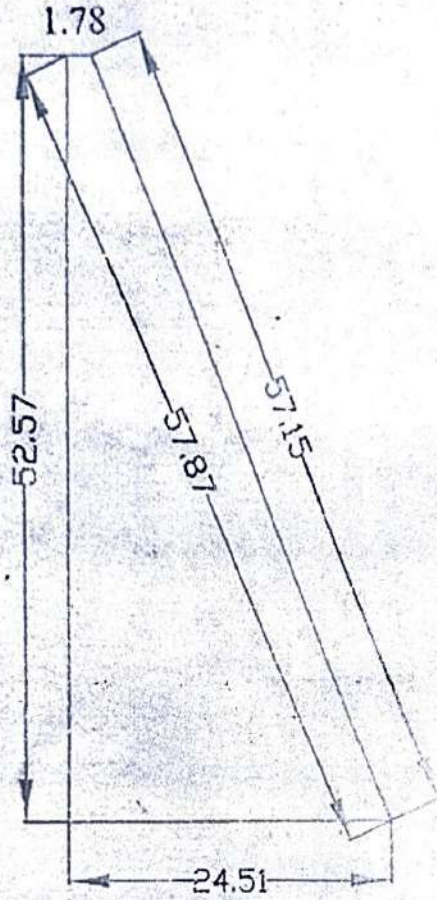
PLOT NO. :-A-1

GREEN AREA

GREEN AREA

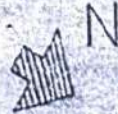



PLOT NO.22

PRODUCED BY AN AUTODESK EDUCATIONAL PRODUCT



12.00 M WIDE ROAD

AREA = 691.00 SQM

SIGN <i>Suyatna</i> POSSESSION TAKEN OVER ALLOTTEE	SIGN <i>Machhu</i> POSSESSION HANDED OVER ALLOTTEE	
LEASE PLAN FOR PLOT NO.A-1 SECTOR K.P-1, GREATER NOIDA	 ASST. MGR (ENGG)	 MGR (ENGG) DRAFTMAN
 GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY		